

(2021) 08 SHI CK 0182

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition (Original Application) No. 2647 Of 2019

?Satpal And Others

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 18-08-2021

Acts Referred:

Citation : (2021) 08 SHI CK 0182

Hon'ble Judges : Sandeep Sharma, J

Bench : Single Bench

Advocate : Vikas Rajput, Sudhir Bhatnagar, Desh Raj Thakur, R.P. Singh,
Narinder Thakur

Final Decision : Disposed Of

Judgement

Sandeep Sharma, J

1. This petition coming on for orders this day, the court passed the following:

By way of present petition, petitioners have prayed for the following main relief(s):

â??a. That writ of mandamus be issued whereby directions be issued to the Respondents to release the scale of Rs.5800-9200 from their date of

appointment or grant the benefit of revised scale/higher scale of Rs.5800-9200 from 1-1-1996 onward, or in alternate grant the higher scale on

completion of 12 year of service with all consequential benefits like arrears.

b. That respondents may also be directed to grant the benefits of revised scale took place in the year 2006 or pay scale of 10300-34000+3800 grade

pay with allowances may be granted to petitioners with effect from 1-1-2006.

c. That respondents may further be directed to release the difference in salary may be released in the form of arrears..â??

2. Parties are ad idem that the petition at hand is squarely covered by a judgment rendered by this court on 6.8.2021 in CWP No. 2140 of 2019, titled Amar Lal & another vs. State of Himachal Pradesh & Ors.

3. Careful perusal of the aforesaid judgment rendered by this Court clearly reveals that the issues raised in the present petition, already stand adjudicated by this court in Amar Lal (supra), as such, nothing remains to be adjudicated in the present petition.

4. As such, as mutually agreed, making the directions contained in the judgment (supra) applicable mutatis mutandis, insofar as applicable and relevant, also to the present writ petition, the same is disposed of. Pending application(s), if any, also stand disposed of accordingly.